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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.2334/92

Date of Decision: 09-06-93

Bhupinder Singh Applicant.

Versus

Union of India & others Respondents.

CORAM:

Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman.

Hon'ble Mr. S.R.Adige, Member(A).

For the applicant: Shri T.C.Agarwal, Counsel.

For the respondents: Ms. Pratima Mittal, Counsel.

JUDGMENT

(By Hon'ble Mr. S.R.Adige, Member(A).)

The applicant Shri Bhupinder Singh, who is a Casual Class IV employee in the office of Director, Publications Division, New Delhi, has prayed for regularisation of his services on the ground that those similarly situated have been regularised and freshers have been regularly appointed much after the applicant became due for regularisation.

2. In the counter affidavit, it has been stated that the applicant was engaged as a Casual Labourer for a specific purpose of filling water in the coolers during the summer season and was disengaged when the work was over. It has been averred that the respondents were constrained in giving employment opportunities due to limited vacancies because the Staff Inspection Unit submitted its report, ^{and in} the number of posts in Group D were scaled down by 23 posts and thus even those ⁱⁿ ~~rendering~~ regularly engaged have become surplus.

In paragraph 4.15 of the counter affidavit, an assurance has been given that the regularisation will be done as per the rules in force and as per orders given by the Tribunal from time to time.

3. After hearing both the parties, we direct the

respondents to consider the applicant's case for regularisation in accordance with the extant rules on the subject, and in his turn.

4. With the above directions, this application is finally disposed of. No costs.

Arif Ali
(S.R. ADIGE)
MEMBER (A)

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(S.K. DHAON)
VICE-CHAIRMAN (J)

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